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**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ**

BETWEEN

MAHENDRA PRAKASH SOREN

..... **PETITIONER**

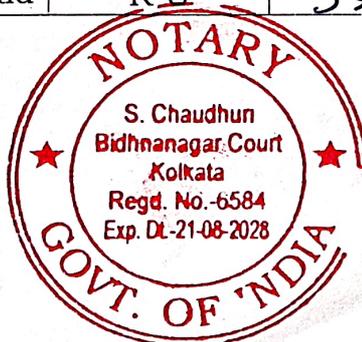
-VS-

STATE OF JHARKHAND & ORS.

..... **RESPONDENTS**

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Dipankar Thakur

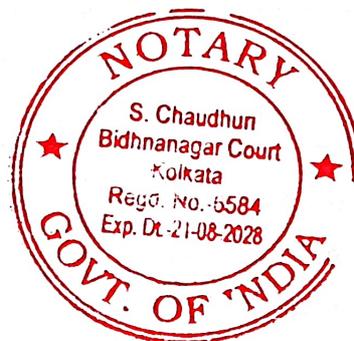
DIPANKAR THAKUR

Advocate

Enrollment No. - *F./1809/2023*.....

Mob. No. *9434214268*

Email :- *dipak.1989thakur@gmail.com*

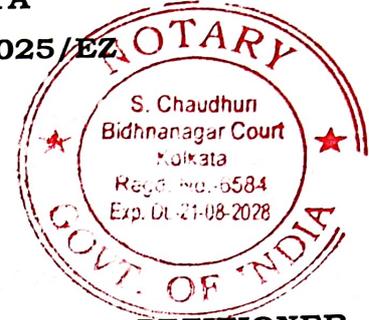


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**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ**

BETWEEN

MAHENDRA PRAKASH SOREN



..... **PETITIONER**

-VS-

STATE OF JHARKHAND & ORS.

..... **RESPONDENTS**

**Counter Affidavit on behalf of the respondent No. 13 to the Original
Application filed by the petitioner.**

I, Pradip Kumar Tebriwal, son of Chhaju Ram Tebriwal, aged about 59 years, by faith - Hindu, by occupation - Business, residing at House No. 83, Ward No. 13, Marwadi Tola Harindanga Bazar, Pakur, District: Jharkhand, Pin Code: 816107, do hereby solemnly affirm and say as follows::

1. That I am the proprietor of the Stone Crusher unit namely M/S Jay Guru Stone Works, i.e. respondent no. 13 herein and I am also well acquainted with the facts and circumstances of the instant case. I am competent to make sign and affirm this affidavit for and/or on behalf of the Respondent No. 13 herein.
2. A copy of the instant application along with the solemn order dated 01.07.2025 passed by the Hon'ble Tribunal (hereinafter referred as

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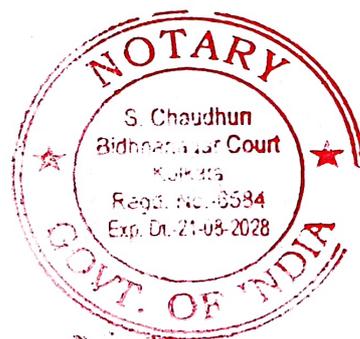
the "said application") was served upon me on .1.0./7../20.1.8. I have perused the said application and have understood the purported, contents and/or tenor thereof.

3. Before dealing with the allegations and/or statements and/or averments made in the various paragraphs of the said application, I say and submit that the said application contains incorrect allegations and/or averments and/or statements carefully put in between the facts of the case only with the ulterior motive to mislead this Hon'ble Tribunal. It is made clear herein that the allegations and/or averments and/or statements which are not specifically dealt with by me hereinafter are deemed to be set out hereafter and traversed ad-seriatim. I reserve my right to make further submissions on the issue at the time of hearing, if necessary.
4. Before dealing with the various allegations and/or statements and/or averments contained in the said application. I respectfully say and submit that:
 - a) The unit of the respondent no. 13 has been operating for the production of Stone Chips and Stone Dust. The unit has also a Stone Mines for the production of Stone Boulders. There is no such operation and/or functioning in the said unit wherefrom the respondent no. 13 by reason of its activities could contribute to any form of environmental damage.
 - b) Certificate of Consent to Establish (CTE) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTE-2188079/2018/733 dated 10.07.2018 and the same is valid till date. Photocopy of the aforesaid Certificate of Consent to Establish (CTE) is annexed hereto and marked as "Annexure R-1".



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- c) Certificate of Consent to Operate (CTO) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTO-19268562/2024/1123, S/7/24 dated 05.07.2024 and the same will be valid up to 27.04.2026. Photocopy of the aforesaid Certificate of Consent to Operate (CTO) is annexed hereto and marked as "Annexure R-2".
- d) Certificate of Environment Clearance (EC) dated 19/8/17 was issued by the Member Secretary, State Level Environment Impact Assessment Authority, Jharkhand for operation Stone Mines in the name of the Respondent No. 13. Photocopy of the aforesaid Certificate of Environment Clearance (EC) is annexed hereto and marked as "Annexure R-3". It is pertinent to mention that the blasting time in the said Stone Mines is 12 pm to 1 pm per day.
- e) The Circle Officer, Hiranpur, by way of a Memo Being No. 534 dated 24.10.2018, had issued permission for establishing the said Stone Crusher Unit in the plot of land being Plot No. 29/P and 30/P under Mouza: Mansinghapur in the name of the respondent no. 13 herein. In the said letter, it was specifically stated that there were no religious place, village, school and hospital nearby to the land in question of the said unit. Photocopy of the aforesaid letter dated 24.10.2018 is annexed hereto and marked as "Annexure R-4".
- f) It is pertinent to mention that before issuing and/or granting the aforesaid permission dated 24.10.20218, an inspection was conducted by the office of the Circle Officer on 22.10.2018 in the said land in question and the following observations were found from the Check Slip:



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1. The distance from the nearest village	100 Meters
2. Mandir, Masjid and any other religious place	Not found
3. Distance from the National Highway	15 Kilometers
4. Distance from the State Highway	04 Kilometers
5. Distance from the District Road	01 Kilometer
6. Distance from the Railway Track	10 Kilometers
7. Distance from the Village Road	100 Meters
8. Distance from the Forest Area	More than 250 Meters
9. Distance form the Human Habitation	100 Meters
10. Distance form the Dam and/or Reservoir	More than 01 Kilometer
11. Distance from the River	More than 500 Meters
12. Distance from the Educational Institutions	More than 500 Meters
13. Distance from the Hospitals	06 Kilometers
14. Distance from the Interstate Line of Control	25 Kilometers
15. Distance from the Monuments and/or Archeological Establishments	More than 10 Kilometers





Photocopy of the aforesaid Check Slip is annexed hereto and marked as "Annexure R-5".

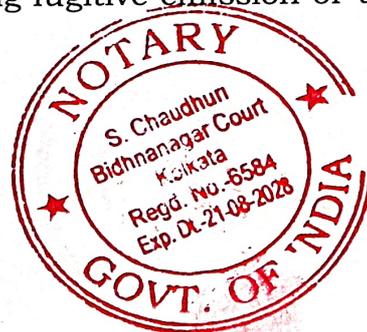
- g) The respondent no. 13 herein, by way of a Deed of Lease, is in possession in the said land in question for operating the said unit and the said Deed of Lease will be valid till 2028. The respondent no. 13 craves leave to produce the aforesaid Lease Deed before the Hon'ble Tribunal at the time of hearing, if necessary.
- h) The Divisional Forest Officer, by way of a Letter No. 2122 dated 29.10.2018, had submitted a report in connection with the distance of the unit of respondent no. 13 from notified forest, National Park, Sanctuary and Eco Sensitive Zone. In the said report, it was specifically stated that the unit of the respondent no. 13 is outside the notified forest boundary and the distance between the said unit and notified forest is more than 580 meters. The said unit is not situated within a radius of 10 km. from the National Park as well as Wild Life Sanctuary. The said unit is also not situated in any Eco Sensitive Zone. Moreover, the said unit is also not situated within a radius of 10 km. from any Bio Diversity area. Photocopy of the aforesaid report dated 29.10.2018 is annexed hereto and marked as "Annexure R-6".
- i) The respondent no. 13 herein had submitted Monthly Return before the District Mining Officer for operating the said unit as well as mines. Photocopies of the Payment Receipts of Monthly Returns are annexed hereto and collectively marked as "Annexure R-7". 7
- j) The respondent no. 13 herein had obtained the Certificate of Dealer Registration from the competent authority of the



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Government of Jharkhand and the License was issued by the Inspector of Factories, Factory Inspection Department, Government of Jharkhand in the name of the respondent no. 13 herein. Photocopies of the aforesaid Certificate of Dealer Registration and License are annexed hereto and collectively marked as "Annexure R-8".

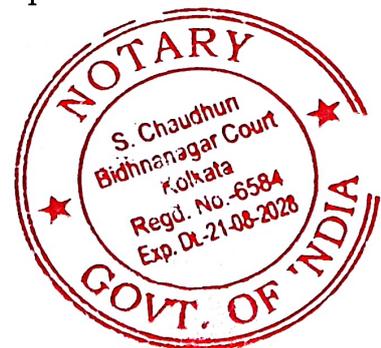
5. Now I proceed to deal with the various averments and/or statements made in various paragraphs of the said affidavit. The statements and/or averments which are not specifically dealt with hereinafter are deemed not to be admitted.
6. With regard to the statements made in paragraph nos. 1 to 5 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the village of the applicant is badly affected by the extreme air pollution and exhausting noise pollution by operating the stone mining and stone crusher unit of the respondent no. 13 herein or that the unit of the respondent no. 13 herein has been operating by violating the terms and conditions of the Certificate of Consent to Operate and the Certificate of Environment Clearance or that the respondent no. 13 herein has been generating dust pollution in the local area or that there is no boundary wall in the said unit or that no green belt has been developed in the unit or that the respondent no. 13 herein has been carrying uncovered and illegal transposition of crushed materials or that the respondent no. 13 is operating the said unit as well as Stone Mining for the period of 24 hours or that the said unit is discharging fugitive emission or that



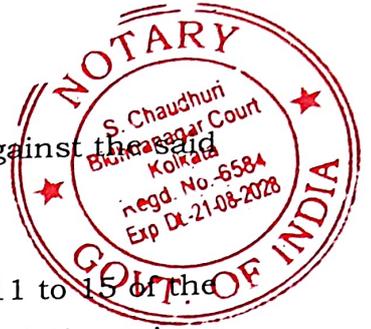
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the respondent no. 13 herein has never sprinkle water. It is stated that there is no violation of the terms and conditions of the Certificate of "Consent to Operate as well as the Certificate of Environmental Clearance. Greenery has already been developed in terms of the Certificate of Environmental Clearance. All internal roads have already been completed and the said unit is surrounded by the Boundary Wall. Sprinkling of water is done regularly in the internal road. One number of continuous air monitoring station as per Environmental Clearance Condition has been set up in the said unit and is in operation. The said Stone Crusher Unit has been operating by the respondent no. 13 herein from 10 AM to 6 PM. No fugitive emission or dust has been generated by operating the said unit. In the Report of the Circle Officer, Hirapur dated 24.10.2018, it was specifically stated that there were no religious place, village, school and hospital nearby to the land in question of the said unit. Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring station are annexed hereto and collectively marked as "Annexure R-9".

7. With regard to the statements made in paragraph nos. 6 to 10 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the distance of the said unit from the agricultural land is 50-100 meters or that the dust emitting from the said unit directly affects the agricultural land of the village. It is stated that the respondent no. 13 is operating the Stone Mine and the said unit without contributing any kind of pollution in the locality



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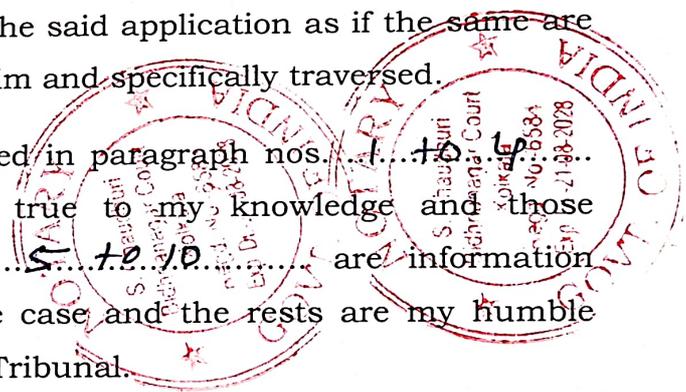


and no complaint was lodged by the local inhabitants against the said unit in any manner whatsoever.

8. With regard to the statements made in paragraph nos. 11 to 15 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that continuous blasting at a time in day or night done by the respondent no. 13 herein. It is stated that there is no suppression on the part of the respondent no. 13 herein at the time of receiving permission from the competent authority. I further specifically deny that ground water has been reduced by operation of Stone Mines. I state that strict proof should be produced by the applicant before the Hon'ble Tribunal before submitting such false allegations.

9. Save and except matters of record and save what has been stated by me hereinbefore I do not admit any statement, averment, contention, submission as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.

10. That the statements contained in paragraph nos. 1 to 10 of the foregoing affidavit are true to my knowledge and those contained in paragraph nos. 11 to 15 are information derived from the records of the case and the rests are my humble submissions before the Hon'ble Tribunal.



Dipankar Chakraborty
Advocate.

Rudra Kumar Chakraborty
DEPONENT

[Signature]
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No. -6584/06
Bidhannagar Court
Dist. -North 24 Pgs

25 NOV 2025



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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

RefNo.: JSPCB/HO/RNC/CTE-2188079/2018/733

Dated : 2018-07-10

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 2188079 / dated : 26/02/2018 of M/S JAYGURU STONE WORKS, PRADIP TEBRIWAL for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**

(a) The content of check list dated 05.05.2018 (inspection report) of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

(b) The content of D.F.O., Pakur letter No.- 753, dated 16.05.2016 which shows that the distance of the proposed site/ Plot No . 29/P & 30/P Area-08 Bigha, 08 Katha, 10 Dhur, Mauza- Mansingpur No.-103, P.O.- Torai, Distt.- Pakur is more than 250 mtrs away from Notified Forest land.

(c) The content of Self certification /under taking of applicant entered in Notary, Pakur, Sl. No.- 257 dated 05.02.2018 regarding assurance to purchase of 10000 Cft/Day of RM/ Stone Boulders from legally mines which have valid EC & CTO.

(d) The content of (i) Affidavit for Land rent agreement made on 05.02.2018 and signed by Notary, Pakur, land given by Sri Shakal Soren & others for Plot No . 29/P, J.B. No.-18, Area-06 Katha, 07 Dhu, Mauza- Mansingpur No.-103, P.O.- Torai, Distt.- Pakur for 04 years on rent.

(ii) Affidavit for Land rent agreement made on 05.02.2018 and signed by Notary, Pakur, land given by Smt. Kanuja Yuri & others for Plot No . 30/P, J.B. No.-09, Area-03 Bigha, 01 Katha, 01Dhu, Mauza- Mansingpur No.-103, P.O.- Torai, Distt.- Pakur for 04 years on rent. Total Area- 03 Bigah, 07 Katha, 08 Dhur.

(e) In reply of clarification regarding self declaration of revised project is Rs. 02,45,00,000/-

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR NO 103, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Pradip Kumar Tebriwal

Before Expansion	Mauza-Mansingpur No.-103, J.B. No.-09 & 18, Plot No . 29/P & 30/P	03 Bigha, 07 Katha, 08 Dhur	02,45,00,00 0/- as per revised project	Stone Chips -9000 Cft/Day and Stone Dust - 1000 Cft/Day	Date of issue to Six months
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(A) **General Conditions :**

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

Roop Kumar Tabra

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(B) Specific Conditions:

1. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall construct wind breaking wall of 10 ft. height & shall make internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
3. That, the occupier shall cover to crusher screen and conveyors with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
4. That, the occupier shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under foolproof cover (s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material from valid source only.
6. That, the occupier shall maintain register for receipt of raw material, production and dispatch and submit return to the Board.
7. That, the occupier shall harvest rain water and recharge it to the ground or by scientific method as approved by Central Ground Water Board and State Ground Water Directorate.
8. That, the occupier shall construct boundary wall along the periphery of minimum 10' height.
9. That, the occupier shall submit the ambient air quality monitoring report and noise level monitoring report before and after commissioning of the plant.
10. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Radiy Kumar

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RAJIVA

KUMAR SINHA

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2018.07.10
11:59:00 +05'30'

(Rajiva Kumar Sinha)

Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTE-
2188079/2018/733

Dated : 2018-07-10

Copy to : Sri Pradip Tebriwal, Prop., M/s Jay Guru Stone Works (Stone Crusher) At- Hiranpur, P.O.-
Torai, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government
of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/
D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information &
necessary action.

RAJIVA

KUMAR SINHA

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2018.07.10 11:59:21
+05'30'

(Rajiva Kumar Sinha)

Section Head, Dumka

Pradip Kumar Tebriwal

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19268562/2024/1123

Dated : 2024-07-05

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-05-06 of M/S JAI GURU STONE WORKS, Occupier Name :PRADIP TEBRIWAL for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (a) The content of Consent to Establish (CTE), Ref No. JSPCB/HO/RNC/CTE-2188079/2018/733, Dated 10.07.2018 at Mauza-Mansingpur No.-103, J.B. No.-09 & 18, Plot No . 29/P & 30/P, Area- 03 Bigha, 07 Katha, 08 Dhur Investment Rs. 245 Lac for the production capacity of Stone Chips - 9000 Cft/Day and Stone Dust – 1000 Cft/Day of this office.
 - (b) The content of Consent to Operate (CTO), Ref No. JSPCB/HO/RNC/CTO-13307472/2022/905 Dated : 2022-06-26 for the production capacity of Stone Chips -9000 Cft/Day and Stone Dust – 1000 Cft/Day valid up to 30.06.2024 of this office.
 - (c) The content of Inspection Report (I/R), Ref No. 942 dated 06.06.2024 of RO Dumka;
 - (d) The content of self declaration to procure Raw material from own Stone Mines, which CTO and Lease is valid upto 27.04.2026 for the production capacity of Stone Boulders - 499 TPD.
 - (e) The content of Notarized Land Rent Agreements dated 24/04/2024 and 09.06.2023 for J.B. No. – 09 &18, Plot No. – 30(P) & 29(P), Area – 03 Bigha, 07 Katha, 08 Dhur valid for 04 Years and 11 Months.
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR NO. 103 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	J.B. No.-09 & 18, Plot No . 29/P & 30/P	03 Bigha, 07 Katha, 08 Dhur	328.80 Lakh	Stone Chips -9000 Cft/Day and Stone Dust – 1000 Cft/Day	27/04/2026

(A) Specific Conditions:~~1/6~~

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.
13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
14. That, the occupier shall maintain the concentration of dust up to 10 meter from the crusher within 600 g/Nm³.

~~14~~

15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.

17. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

R-3



District Level Environment Impact Assessment Authority, PAKUR, Jharkhand

सत्यमेव जयते

Letter No. - 151 /DEIAA

Date: 19.08.17

To,

Sri Jiyaul Sheikh & Partners
At- Jankinagar,
P.O+ P.S - Pakur
Distt. - Pakur, Jharkhand.

Subject:- Environmental Clearance for the project "M/s Jay Guru Stone Works of Sri Jiyaul Sheikh at Plot No.-369, 379, 380, 382, 383P, 384P, 387P, 389P and 390P at Village- Mansinghpur, P.S- Hiranpur Dist.- Pakur, Jharkhand (7.35 Acre.)."

Sir,

It is in reference to "M/s Jay Guru Stone Works of Sri Jiyaul Sheikh at Plot No.-369, 379, 380, 382, 383P, 384P, 387P, 389P and 390P at Village- Mansinghpur, P.S- Hiranpur Dist.- Pakur, Jharkhand (7.35 Acre.)."

Submitted by you for seeking prior Environmental Clearances (EC).

The proposal was appraised by District Level Expert Appraisal Committee (DEAC) and recommended for grant of Environmental Clearance in its meeting held on 07.06.2017.

The details of mine capacity as per Approved Mining Plan Report are as follows-

1. Mineable Proved Reserve : 684138 t
2. Mineable Probable Reserve : 00 t
3. Year-wise Production as per Approved Mining Plan Report for five years is as follows:

1 st Year	: 163125 t
2 nd Year	: 156467 t
3 rd Year	: 149809 t
4 th Year	: 143151 t
5 th Year	: 136493 t

The daily production as per Form 1 is 499 tonnes.

District Level Environment Impact Assessment Authority (DEIAA), Pakur, Jharkhand in its meeting held on 12.08.2017 discussed the project proposal along with recommendations made by DEAC and decided to grant EC the project.

Following the decision of DEIAA, as mentioned above, Environmental Clearance is hereby issued to "M/s Jay Guru Stone Works of Sri Jiyaul Sheikh at Plot No.-369, 379, 380, 382, 383P, 384P, 387P, 389P and 390P at Village- Mansinghpur, P.S- Hiranpur Dist.- Pakur, Jharkhand (7.35 Acre.)."

alongwith the following conditions-



an

implemented to the satisfaction of Authority or for that matter for any administrative reason. X

2. The Environmental Clearance accorded shall be valid for the period of renewal of lease for the mine (generally 10 years). The PP shall not increase production rate and alter lease area during the validity of Environmental Clearance.
3. In case of any deviation or alteration in the project proposed from those submitted to DEIAA, Jharkhand for clearance, a fresh reference should be made to DEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
4. The above stipulations would be enforced among other under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 Hazardous Wasted (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any order passed by the Hon'ble Supreme Court of India/High Court of Jharkhand or any other Court of Law relating to the subject matter.
5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

District Mining Officer
Pakur



[Signature]
19/12/17
Member Secretary
District Level Environment Impact
Assessment Authority, Pakur District,
Jharkhand.

[Signature]
19/12/17
Member Secretary-Cum-
Sub-Divisional Officer
DEIAA, PAKUR

R-4
कार्यालय, अंचल अधिकारी, हिरणपुर।

पत्रांक 534/रा०.

प्रेषक,

अंचल अधिकारी,
हिरणपुर।

सेवा में,

जिला खनन पदाधिकारी,
पाकुड़।

हिरणपुर, दिनांक 24/10/18

विषय :- हिरणपुर अंचल अंतर्गत मौजा-मानसिंहपुर, प्लॉट नं०-29/पी० एवं 30/पी० रकवा 03-07-00 धूर क्षेत्र पर पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु मेसर्स जय गुरु स्टोन वर्क्स प्रो० प्रदीप कुमार टेवरीवाल, पिता-छाजुराम टेवरीवाल, सा०-मारवाड़ी टोला, पोस्ट-पाकुड़, थाना-पाकुड़ जिला-पाकुड़ द्वारा दाखिल आवेदन पत्र दिनांक 01.07.2018 में जांच प्रतिवेदन के संबंध में।

प्रसंग - भवदीय पत्रांक-1815/एन०, पाकुड़ दिनांक 02.08.2018।
महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में कहना है हिरणपुर अंचल अंतर्गत मौजा-मानसिंहपुर, प्लॉट नं०-29/पी० एवं 30/पी० रकवा 03-07-00 धूर क्षेत्र पर पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु मेसर्स जय गुरु स्टोन वर्क्स प्रो० प्रदीप कुमार टेवरीवाल, पिता-छाजुराम टेवरीवाल, सा०-मारवाड़ी टोला, पोस्ट-पाकुड़, थाना-पाकुड़ जिला-पाकुड़ द्वारा आवेदन दिया गया है।

संबंधित राजस्व कर्मचारी से जांच करायी गयी। जांच प्रतिवेदन अंचल निरीक्षक, हिरणपुर के माध्यम से प्राप्त हुआ है। राजस्व कर्मचारी द्वारा प्रतिवेदित किया गया है कि विगत सर्वे खतियान के अनुसार आवेदित भूमि की विवरणी निम्न प्रकार है :-

क्र० सं०	मौजा का नाम एवं थाना नं०	खाता सं०	दाग सं०	खतियानी रकवा बी०-क०-धूर	प्रस्तावित रकवा बी०-क०-धूर	खतियान के अनुसार जमीन का किस्म	खतियानी रैयत का नाम
1	मानसिंहपुर नं०-103	18	29/पी०	00-12-14	00-06-00	धानी चाहरम	जट्टु सोरेन
2	मानसिंहपुर नं०-103	09	30/पी०	05-01-01	02-09-00	वाड़ी दोयम	काली निर्धा
कुल				05-13-15	02-15-00		

खतियानी रैयत जट्टु सोरेन एवं काली निर्धा के वंशजों द्वारा किरायानामा-सह-एकरारनामा के माध्यम से श्री प्रदीप कुमार टेवरीवाल पिता छाजुराम टेवरीवाल को वर्णित भूमि पर क्रशर का संचालन हेतु अपनी सहमति दी गई है। उक्त भूमि पर वर्तमान में क्रशर मशीन स्थापित है। भूमि कृषि योग्य नहीं रहने के कारण पत्थर के डिलर्स लाईसेंस के अतिरिक्त अन्य कार्य हेतु उपयुक्त नहीं है। खतियानी रैयत के वंशजों द्वारा बताया गया कि श्री प्रदीप कुमार टेवरीवाल द्वारा नियमित रूप से जमीन के मुआवजा का भुगतान किया जाता है। प्रस्तावित भूमि के आस-पास कोई धार्मिक स्थल, गाँव, स्कूल, अस्पताल इत्यादि नहीं है।

अतः मौजा-मानसिंहपुर, थाना नं०-103, खाता सं०-18 एवं 09 प्लॉट नं०-29/पी० एवं 30/पी० रकवा 02-15-00 (दो बीघा पन्द्रह कट्ठा) भूमि पर मेसर्स जय गुरु स्टोन वर्क्स प्रो० प्रदीप कुमार टेवरीवाल, पिता-छाजुराम टेवरीवाल, सा०-मारवाड़ी टोला, पोस्ट-पाकुड़, थाना-पाकुड़ जिला-पाकुड़ को पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु ट्रेस नक्शा, जांच प्रतिवेदन की मूल प्रति एवं संबंधित अन्य कागजात इस पत्र के साथ संलग्न कर भेजा जा रहा है।

विश्वासभाजन

अनुलग्नक-यथोक्त।

Rajiv Kumar G Bhaiya

अंचल अधिकारी,
हिरणपुर

XI

सेवा में
अंचल अधिकारी
हिरणपुर।

विषय :- हिरणपुर अंचलान्तर्गत मौजा-मानसिंहपुर
प्लॉट नं०- 29/पी०, 30/पी० रकबा 03 बी, 07 क०
00 धूर क्षेत्र पर पत्थर के नवीन डिजाई
लाइसेंस की स्वीकृति हेतु मेसर्स जय गुरु
स्टोन वर्क्स प्रो०- प्रदीप कुमार टेवरीवाल
पिता- ध्याजुराम टेवरीवाल सा०- मारवाडी टोला
पोस्ट- पाकुड़ थाना- पाकुड़ जिला- पाकुड़
द्वारा दारिद्र्य आवेदन पत्र दिनांक 01.07.2018
में जांच प्रतिवेदन के सम्बन्ध में।

प्रयोग :- जिला स्वनन पदाधिकारी पाकुड़ का पत्रांक
1815/कम० दिनांक 02/08/18

महोदय,
उपर्युक्त विषयक प्राथमिक पत्र के आलोच
में सादर कहना है कि मौजा- मानसिंहपुर थाना नं० 103
दोग नं०- 29/पी०, 30/पी० रकबा 3-7-00 धूर क्षमि
पर पत्थर के नवीन डिजाई लाइसेंस की स्वीकृति हेतु
मेसर्स जय गुरु स्टोन वर्क्स प्रो०- प्रदीप कुमार टेवरीवाल
पिता- ध्याजुराम टेवरीवाल सा० मारवाडी टोला पोस्ट-
पाकुड़ थाना- पाकुड़ जिला- पाकुड़ द्वारा आवेदन
दिया गया है। सर्वे स्वतिष्ठान के अनुसार आवेदित
क्षमि की विवरणी निम्न प्रकार है।

क्र० सं०	मौजा/थाना	खण्ड सं०	दाग सं०	स्वतिष्ठानी रकबा	प्रस्तावित रकबा	किस्म	स्वतिष्ठानी रकबा का नमि
1	मानसिंहपुर	18	29/पी०	0-12-14	0-6-0	थानी थारम	जड साईन
2	"	09	30/पी०	5-1-1	2-09-0	बड़ी दोयम	काली मिट्टी

05-13-15 2-15-0
(0.909 रकबा)

Ravip Kumar टोला मारवाडी

22

स्वतंत्रता रैयत अड्डे खोरेन एवं काली सिद्धा के वैशेषों द्वारा किरायानामा-शह-शकरारनमा के माध्यम से श्री प्रदीप कुमार टेवरीवाल पिता-प्याजुराम टेवरीवाल को किराये शर्त पर कृषर का संचालन हेतु अपनी सहमति दी गई है।
 उक्त शर्त पर वर्तमान में कृषर शर्तित अक्षयत है एवं पत्वर के डिलर्ये लाई सेन्य के अलावा अन्य कार्य हेतु उपयुक्त नहीं है प्रस्तावित शर्त शर्ती है। स्वतंत्रता रैयत के वैशेषों द्वारा बताया जाता कि श्री प्रदीप कुमार टेवरीवाल द्वारा उनके नियमित रूप से जमीन का मुआवजा का भुगतान किया जाता है। प्रस्तावित शर्त के आस-पास कोई धार्मिक स्थल, गाँव अस्पताल, स्कूल नहीं है।

अतः मौजा-जानसिंहपुर पाना नं० 103

के खाता नं० 18,09 एवं दाग नं० 29/पी, 30/पी० रकबा 2-15-0 (दो बीघा पन्द्रह कट्टा शुन्य धर) शर्त पर मैसर्स अणु बुख शर्तित वक्य प्रो०- प्रदीप कुमार टेवरीवाल पिता- प्याजुराम टेवरीवाल सा० मारवाड़ी टोला पोस्ट- पाकुड़ पाना- पाकुड़ जिला- पाकुड़ की पत्वर के नवीन डिलर्ये लाई सेन्य की स्वीकृति हेतु अत्रैतर करिवई की जा सकती है।

तादखाम,
 राजस्व
 कर्मचारी के
 प्रतिवेदनानुसार
 अत्रैतर करिवई
 की जा सकती है।


 23/10/18
 C.T.


 23/10/18

Pradeep Kumar Das
 विश्वासार्थजन
 सौजन्य शरदार
 राजस्व कर्मचारी
 दिनांक- 22-10-18

28

स्वतंत्रता रैयत अट्टु सौरन स्वं काली सिद्धा
 के वंशजों द्वारा विशाखा नामा-शह-रकरारनामा
 के माध्यम से श्री प्रदीप कुमार टेवरीवाल पिता-
 व्हाजुराम टेवरीवाल को कर्जित भूमि पर करार
 का संचालन हेतु अपनी सहमति दी गई है।
 उक्त भूमि पर वर्तमान में करार मशीन अस्तित्व
 है एवं पत्थर के डिलरी लाई सेन्थ के अभाव
 अन्य कार्य हेतु उपयुक्त नहीं है प्रश्नगत भूमि
 रैयती है। स्वतंत्रता रैयत के वंशजों द्वारा
 बताया गया कि श्री प्रदीप कुमार टेवरीवाल
 द्वारा उनके मिश्रित रूप से जमीन का
 मुआवजा का अनुमान किया जाता है। प्रस्तावित
 भूमि के आस-पास कोई धार्मिक स्थल, गाँव
 अस्पताल, स्कूल नहीं है।

अतः सौजा-मानसिंहपुर थाना नं० 103

के खाता नं० 18,09 एवं दाग नं० 29/पी.30/पी० रकबा
 2-15-0 (दो बीघा पन्डह कट्टा शुद्ध धर) भूमि पर
 मैक्सिम अफ गुरु सौरन वकस प्रो०- प्रदीप कुमार
 टेवरीवाल पिता- व्हाजुराम टेवरीवाल सा० मारवाडी
 थोला पोस्ट- पाकुड़ थाना- पाकुड़ जिला- पाकुड़ की
 पत्थर के नवीन डिलरी लाई सेन्थ की स्वीकृति हेतु
 अत्रैतर करिवई की जा सकती है।

गद्यधाम,
 राजस्व
 कमिश्नरी के
 प्रतिवेदनादुयार
 अत्रैतर करिवई
 की जा सकती है।

23/10/18
 C.I.

[Signature]
 23/10/18

Pradipt Kumar Debbarma

विशवात्मजजन
 सौजय सरदार
 राजस्व कमिश्नरी
 दिनांक-22-10-18

चेक-स्लीप (क्रशर) R.5 24

1. आवेदक का नाम एवं पूरा पता :- श्री 0 प्रदीप कुमार टबरीवाल पिता - ब्राजुबहा टबरीवाल
सा 0 - साखाडी टोला पोस्ट - पाकुड़ जिला - पाकुड़
2. क- आवेदित भूमि का विवरण :- मौजा :- साखीसैहपुर खाता सं 0 :- 18,09
दाग सं 0 :- 29/पी 0, 30/पी 0 रकबा :- प्रस्तावित रकबा 2-15-0
- ख- खतियान के अनुसार प्रविष्ट :- सैतान प्रतिवेदन में विस्तृत रूप से अंकित है
- ग- जमाबन्दी की स्थिति :- श्रेणी
- घ- यदि गैर मजरूआ खास भूमि हो तो वन क्षेत्र में पड़ता है या नहीं वन प्रमण्डल पदाधिकारी से समपुष्ट है या नहीं :- गैर मजरूआ खास भूमि नहीं है
- ड- आवेदित भूमि सार्वजनिक भूमि है या नहीं :- नहीं
- च- आवेदित भूमि का स्वामित्व सरकारी है या गैर सरकारी :- गैर सरकारी
3. आवेदित क्षेत्र का रकबा :- प्रस्तावित रकबा 2-15-0
4. आवेदित भूमि का वर्तमान स्वरूप :- गैर कृषि योग्य
5. आवेदित क्षेत्र से निकटतम आवादी वाले गांव की दूरी :- 100 मीटर
6. आवेदित क्षेत्र से अगल-बगल मंदिर-मस्जिद अथवा कोई धार्मिक स्थल है या नहीं यदि हो तो कितनी दूरी पर है :- नहीं है
7. 1. राष्ट्रीय उच्च पथ से दूरी 15 Km 2. राज्य उच्च पथ से दूरी 4 Km 3. जिला मेटल रोड से दूरी 1 Km 4. रेलवे लाईन से दूरी 10 Km
8. मुआवजा :- श्रेणी को मुआवजा का अनुमान निष्क्रिय रूप से किया जाता है
9. आवेदित क्षेत्र से निकटतम ग्रामीण सड़क की दूरी :- 100 मीटर
10. आवेदित क्षेत्र से वन क्षेत्र की दूरी :- 250 मीटर से अधिक
11. आवेदित क्षेत्र से मानव बसाहट (Habitation) की दूरी क्या है? 100 मीटर
12. आवेदित क्षेत्र से जलीय निकाय (Dam/Reservoir) की दूरी क्या है? 1 Km से अधिक
13. आवेदित क्षेत्र से नदी (River) की दूरी क्या है? 500 मीटर से अधिक
14. आवेदित क्षेत्र से शैक्षणिक संस्थान (Educational Institute) की दूरी क्या है? 500 मीटर से अधिक
15. आवेदित क्षेत्र से चिकित्सालय (Hospital) की दूरी क्या है? 6 Km
16. आवेदित क्षेत्र से अंतर्राज्यीय (Interstate) सीमा की दूरी क्या है? 25 Km
17. आवेदित क्षेत्र से राष्ट्रीय धरोहर/पुरातत्वियु (Monuments/Archaeological) महत्व के क्या है? 10 Km से अधिक

अचल अमीन

7/2-10-18
हल्का कर्मचारी

अचल निरीक्षक
दिलीपुर

अध्यक्ष/अधिकारी
दिलीपुर

Isadip Kumar - Thaneel

R-6 25

Annexure-I- Report Format

Distance from notified Forest, National park, Sanctuary & Eco Sensitive Zone

Name of Applicant: PRADIP KUMAR TIBRIWAL

Organization Name: M/S JAI GURU STONE WORKS

Email ID: kriticomputer@yahoo.com

Contact: 9905566994

Location of Proposed Land: MANSINGHPUR

District: PAKUR

Name of the Circle: HIRANPUR

Location of Battery Point: MANSINGHPUR

Thana No: 103

Thana Name: HIRANPUR

Khata No: 18, 30

Plot/Khesra No: 29P,30P

S. No	Checkpoint	Division Forest Office	Ranger Forest Office
1	Whether the proposed site falls outside notified forest boundary or not?	Yes	Yes
2	Distance of Battery Point from Notified Forest Land (distance in meters)?	580	600
3	Is there any National Park situated within a radius of 10 km from the battery point?	No	No
4	Is there any Wild Life Sanctuary situated within a radius of 10 km from the battery point?	No	No
5	Is the proposed project situated in any Eco Sensitive Zone?	No	No
6	Is there any notified Bio-Diversity area within a radius of 10 km from the battery point?	No	No

Note : (1) This report is based on the documents made available by applicant. Responsibility of any discrepancy in report will lie on the applicant. The place is outside of notified forest area.

(2) If the status land as per revenue records in Jungal Jhari, then as per Honb'le Supreme Court's Judgment passed in WP. 202/1995, it will attract provisions of Forest Conservation Act 1980 to carry out non-forestry activities.

(3) If in future the legal status of adjoining land is changed from non-forest land to forest land by a government order/ notification, fresh NOC will have to be obtained.

Division- PAKUR FOREST DIVISION

Letter No. 2122

Date of Issue 29-10-2018

Signature..... [Signature] 29/10/18

Divisional Forest officer

[Signature]
29/10/2018

Pradip Kumar Tibriwal

R-7

X6

Monthly Return To be Submitted Before District Mining Officer for the Month of July 2025-2026**Form 'H'**
[See Rule 7(VI)]

1. Name of the Dealer : **MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL (623122603001)**
2. Location : **MOUZA- MANSINGHPUR, PLOT NO- 29P, 30P, JB NO- 09, 18, REA- 03B 07K 08D, THANA- HIRANPUR, DIST- PAKUR MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D**
- 3 Mineral Name : **STONE**
4. Date of Licence : **22-Feb-2019**
- Name of District Mining Office
5. having jurisdiction over the ore/ mineral : **PAKUR**
6. Period of Licence : **22-Feb-2019 - -**

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched
Boulder	Stone Boulder	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0
Boulder for chips	Boulder for chips	431384.000	0.000	390000.000	0.000	821384.000	260000.000	0.000	0.000	0.000	0
DUST	Stone Dust	90418.000	0.000	0.000	26000.000	116418.000	0.000	0.000	0.000	0.000	0
Stone Chips	Stone Chips	310029.000	0.000	0.000	234000.000	544029.000	0.000	156506.000	0.000	156506.000	201

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	ms jai guru stone works (0623417701)	390000.000	493

Sl	Action Date	Status	Remark	Action Taken By
1	11-Aug-2025 07:57 PM	Submitted		MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL-(623122603001)

X

Monthly Return To be Submitted Before District Mining Officer for the Month of June 2025-2026

Form 'H'
[See Rule 7(VI)]

1. Name of the Dealer : **MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL (623122603001)**
2. Location : **MOUZA- MANSINGHPUR, PLOT NO- 29P, 30P, JB NO- 09, 18, REA- 03B 07K 08D, THANA- HIRANPUR, DIST- PAKUR MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D**
3. Mineral Name : **STONE**
4. Date of Licence : **22-Feb-2019**
- Name of District Mining Office
5. having jurisdiction over the ore/ mineral : **PAKUR**
6. Period of Licence : **22-Feb-2019 - -**

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Ch. Ba
Boulder	Stone Boulder	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0	0.00
Boulder for chips	Boulder for chips	681384.000	0.000	0.000	0.000	681384.000	250000.000	0.000	0.000	0.000	0	4313
DUST	Stone Dust	110418.000	0.000	0.000	25000.000	135418.000	0.000	45000.000	0.000	45000.000	58	9041
Stone Chips	Stone Chips	285773.000	0.000	0.000	225000.000	510773.000	0.000	200744.000	0.000	200744.000	247	3100

Sl	Action Date	Status	Remark	Action Taken By
1	16-Jul-2025 08:07 AM	Submitted		MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL-(623122603001)



Monthly Return To be Submitted Before District Mining Officer for the Month of May 2025-2026

**Form 'H'
[See Rule 7(VI)]**

1. Name of the Dealer : **MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL (623122603001)**
2. Location : **MOUZA- MANSINGHPUR, PLOT NO- 29P, 30P, JB NO- 09, 18, REA- 03B 07K 08D, THANA- HIRANPUR, DIST- PAKUR MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D**
- 3 Mineral Name : **STONE**
4. Date of Licence : **22-Feb-2019**
- Name of District Mining Office
5. having jurisdiction over the ore/ mineral : **PAKUR**
6. Period of Licence : **22-Feb-2019 - -**

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	
Boulder	Stone Boulder	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0	0
Boulder for chips	Boulder for chips	537184.000	0.000	404200.000	0.000	941384.000	260000.000	0.000	0.000	0.000	0	68
DUST	Stone Dust	113328.000	0.000	0.000	26000.000	139328.000	0.000	28910.000	0.000	28910.000	37	11
Stone Chips	Stone Chips	206823.000	0.000	0.000	234000.000	440823.000	0.000	155050.000	0.000	155050.000	202	28

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	ms jai guru stone works (0623417701)	404200.000	511

Sl	Action Date	Status	Remark	Action Taken By
1	04-Jun-2025 11:35 AM	Submitted		MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL-(623122603001)

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Monthly Return To be Submitted Before District Mining Officer for the Month of April 2025-2026**Form 'H'
[See Rule 7(VI)]**

1. Name of the Dealer : **MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL (623122603001)**
2. Location : **MOUZA- MANSINGHPUR, PLOT NO- 29P, 30P, JB NO- 09, 18, REA- 03B 07K 08D, THANA- HIRANPUR, DIST- PAKUR MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D**
- 3 Mineral Name : **STONE**
4. Date of Licence : **22-Feb-2019**
- Name of District Mining Office
5. having jurisdiction over the ore/ mineral : **PAKUR**
6. Period of Licence : **22-Feb-2019 - -**

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	
Boulder	Stone Boulder	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0	0.0
Boulder for chips	Boulder for chips	452184.000	0.000	345000.000	0.000	797184.000	260000.000	0.000	0.000	0.000	0	53
DUST	Stone Dust	95928.000	0.000	0.000	26000.000	121928.000	0.000	8600.000	0.000	8600.000	11	11
Stone Chips	Stone Chips	84724.000	0.000	0.000	234000.000	318724.000	0.000	111901.000	0.000	111901.000	146	20

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	ms jai guru stone works (0623417701)	335000.000	432
Boulder for chips	Boulder for chips	Lessee	MS THREE STAR STONE WORKS (0623162902)	10000.000	17

Sl	Action Date	Status	Remark	Action Taken By
1	08-May-2025 12:42 PM	Submitted		MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL-(623122603001)

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XO

Monthly Return To be Submitted Before District Mining Officer for the Month of March 2024-2025**Form 'H'
[See Rule 7(VI)]**

1. Name of the Dealer : **MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL (623122603001)**
2. Location : **MOUZA- MANSINGHPUR, PLOT NO- 29P, 30P, JB NO- 09, 18, REA- 03B 07K 08D, THANA- HIRANPUR, DIST- PAKUR MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D**
3. Mineral Name : **STONE**
4. Date of Licence : **22-Feb-2019**
- Name of District Mining Office
5. having jurisdiction over the ore/ mineral : **PAKUR**
6. Period of Licence : **22-Feb-2019 - -**

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	
Boulder	Stone Boulder	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0	0.1
Boulder for chips	Boulder for chips	402984.000	0.000	309200.000	0.000	712184.000	260000.000	0.000	0.000	0.000	0	45
DUST	Stone Dust	101568.000	0.000	0.000	26000.000	127568.000	0.000	31640.000	0.000	31640.000	40	95
Stone Chips	Stone Chips	135383.000	0.000	0.000	234000.000	369383.000	0.000	284659.000	0.000	284659.000	378	84

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	ms jai guru stone works (0623417701)	309200.000	396

Sl	Action Date	Status	Remark	Action Taken By
1	02-Apr-2025 02:01 PM	Submitted		MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL-(623122603001)

Monthly Return To be Submitted Before District Mining Officer for the Month of February 2024-2025Form 'H'
[See Rule 7(VI)]

31

1. Name of the Dealer : MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL (623122603001)
2. Location : MOUZA- MANSINGHPUR, PLOT NO- 29P, 30P, JB NO- 09, 18, REA- 03B 07K 08D, THANA- HIRANPUR, DIST- PAKUR MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D
3. Mineral Name : STONE
4. Date of Licence : 22-Feb-2019
- Name of District Mining Office
5. having jurisdiction over the ore/ mineral : PAKUR
6. Period of Licence : 22-Feb-2019 - -

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	
Boulder	Stone Boulder	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0	0
Boulder for chips	Boulder for chips	542184.000	0.000	100800.000	0.000	642984.000	240000.000	0.000	0.000	0.000	0	40
DUST	Stone Dust	102018.000	0.000	0.000	24000.000	126018.000	0.000	24450.000	0.000	24450.000	32	10
Stone Chips	Stone Chips	191992.000	0.000	0.000	216000.000	407992.000	0.000	272609.000	0.000	272609.000	340	13

Summary of Received Quantity

Nature Name	Mineral Type	Source Type	Source Name	Received Qty	No. of Challan
Boulder for chips	Boulder for chips	Lessee	ms jai guru stone works (0623417701)	100800.000	127

Sl	Action Date	Status	Remark	Action Taken By
1	01-Mar-2025 07:33 AM	Submitted		MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL-(623122603001)

Monthly Return To be Submitted Before District Mining Officer for the Month of January 2024-2025**Form 'H'**
[See Rule 7(VI)]

32

1. Name of the Dealer : **MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL (623122603001)**
2. Location : **MOUZA- MANSINGHPUR, PLOT NO- 29P, 30P, JB NO- 09, 18, REA- 03B 07K 08D, THANA- HIRANPUR, DIST- PAKUR MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D**
- 3 Mineral Name : **STONE**
4. Date of Licence : **22-Feb-2019**
- Name of District Mining Office
5. having jurisdiction : **PAKUR**
over the ore/
mineral
6. Period of Licence : **22-Feb-2019 - -**

Nature Name	Mineral Type	Opening Balance	Produced Qty	Received Qty	Recovery Qty	Total	Processing Qty	Dispatch by road	Dispatch by rail	Total Dispatch Qty	Details of challan under which Dispatched	Cl. Ba
Boulder	Stone Boulder	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0	0.00
Boulder for chips	Boulder for chips	802184.000	0.000	0.000	0.000	802184.000	260000.000	0.000	0.000	0.000	0	5421
DUST	Stone Dust	145568.000	0.000	0.000	26000.000	171568.000	0.000	69550.000	0.000	69550.000	88	1020
Stone Chips	Stone Chips	212089.000	0.000	0.000	234000.000	446089.000	0.000	254097.000	0.000	254097.000	307	1919

Sl	Action Date	Status	Remark	Action Taken By
1	09-Feb-2025 12:08 PM	Submitted		MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL-(623122603001)

Certificate of Dealer Registration**FORM 'B'****[Rule-4]**

Mineral Dealer Regn. No. J062312260

Year: 2019

1. Name of Dealer (in full) : MS JAY GURU STONE WORKS OF PRADIP KUMAR TEBRIWAL
 2. Full Address(with Residential proof) : MOUZA- MANSINGHPUR, PLOT NO- 29P, 30P, JB NO- 09, 18, REA- 03B 07K 08D, THANA- HIRANPUR, DIST- PAKUR
 3. Father's Name in full (in case of firm, give names and address of partners and person holding powers of attorney to act on behalf of the firm) : JAY GURU STONE WORKS

4. Profession of the dealer : BUSINESS

5. Specific place or places of business (Processing / storing / Selling / Trading)

Sl#.	Application No	Reference No	Location
1	NDA/122601810	NDA12966/2018	MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D

6. Specific purpose for which Registration is granted

Sl#.	APPLICATION NO	REFERENCE NO	LOCATION	SPECIFIC PURPOSE
1	NDA/122601810	NDA12966/2018	MOUZA MANSINGHPUR PLOT NO 29P 30P AREA 03B 07K 08D	PROCESSING UNIT(C1 - Procurement, storage for processing & sale (Crusher Unit))

7. Name of mineral/ore covered under the license

Sl#.	Application No	Reference No	Mineral
1	NDA/122601810	NDA12966/2018	STONE, STONE (CHIPS), STONE DUST

8. Name and Address of persons/firms from whom the mineral/ore will be purchased/procured

Sl#.	Application No	Application ref	Mineral	Consent Source
1	NDA/122601810	NDA12966/2018	STONE	VALID RM SUPPLIER
2	NDA/122601810	NDA12966/2018	STONE (CHIPS)	VALID RM SUPPLIER
3	NDA/122601810	NDA12966/2018	STONE DUST	VALID RM SUPPLIER

9. If it is a case of re-registration/ re-activation enter the number and date of grant of the original registration

NA

10. No. and date of application for : NDA/122601810 -- 16 Dec 2018
this Registration

11. Condition imposed by Licensing authority

- The Dealer shall abide by all terms and conditions of "The Jharkhand Minerals" (Prevention of Illegal Mining, Transportation and Storage) Rule-2017, and other guiding acts, rules and laws applicable for mineral dealer.
- The Dealer shall have to procure minerals from valid and legal sources.
- The Dealer shall have to maintain proper accounts of procurement and sale of minerals with proof.
- The Dealer shall have to permit any authorized officer of the Department to enter in their premises for verification of minerals stack and beneficiation/processing plant and also permit to take sample.
- The Dealer shall abide by all the executive orders issued by the Department to maintain the conditions of these rules.
- No storage and processing of mineral to be carried out without a valid CTO and dealer will abide by all the terms and conditions of CTO.
- This license is being issued based on self attested documents uploaded by the applicant with the application for registration. If at any stage any document/information is found incorrect or wrong the license to be liable to be rejected and further penal actions will be taken as per the rule.

22/02/2019

Date of grant

As it is a system generated document no need of signature

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Government of Jharkhand
FACTORY INSPECTION DEPARTMENT
(Department of Labour, Employment, Training & Skill Development)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rule 1950 and Section 6(1) of the factories Act, 1948

Application ID - FCA23082200053

Licence No - FCA2335311157901

1. Name of the Factory: **M/S JAI GURU STONE WORKS**
2. Licence valid up to : **31st December 2027**
3. Full Address of Factory :
Address: **KHATA NO.- 09, 18, PLOT NO.- 29 P, 30 P, AT - MANSINGHPUR, PS- HIRANPUR, PAKUR**
Post Office: **DEOPUR**
Block: **HIRANPUR**
State: **JHARKHAND**
4. Name of Occupier: **PRADIP KUMAR TEBRIWAL**
- 4a. Type of organising body: **PRIVATE FIRM PROPRIETERSHIP CONCERN**
5. Maximum number of persons to be employed on any day: **12** Fee Details: **34500** only /-
6. Total installed capacity (Not Exceeding) -
(a.) In Horse Power [Other than (b)] : **250 H.P.**
(b.) In case of Electricity generating,
Generating and Transforming Station: - D.G.SET: **200 K.W.** Transformer: **200 K.W.**

Landmark:

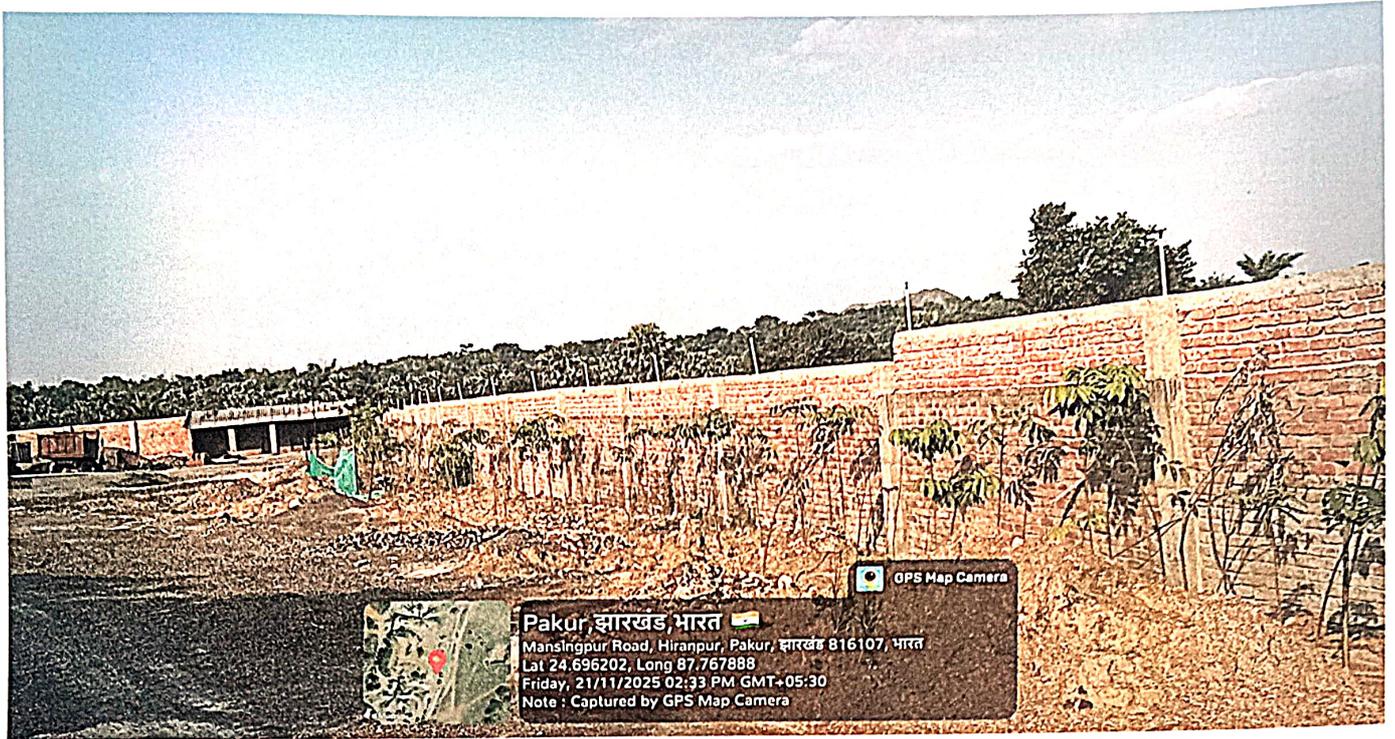
Police Station: **HIRANPUR**
District: **PAKUR**
PIN Code: **816107**

INSPECTOR OF FACTORIES**SAHEBGANJ****Note:**

1. This licence will expire on **31st December, 2027**.
2. Nature of Manufacturing process of this Licence is : **STONE CHIPS(STONE CHIPS)**.
3. This is a computer generated certificate, does not require any seal.
4. This certificate has been generated on the basis of the information given by the applicant and is valid for the purpose of this act only.

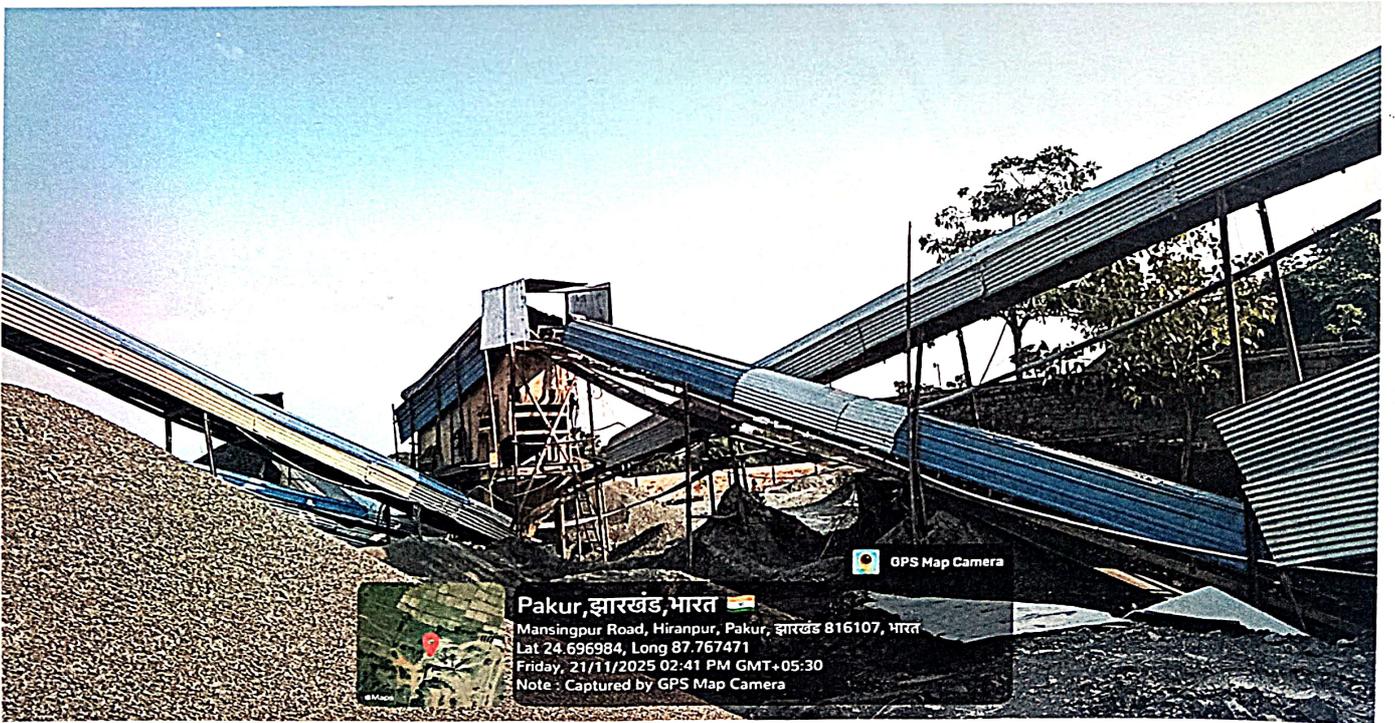
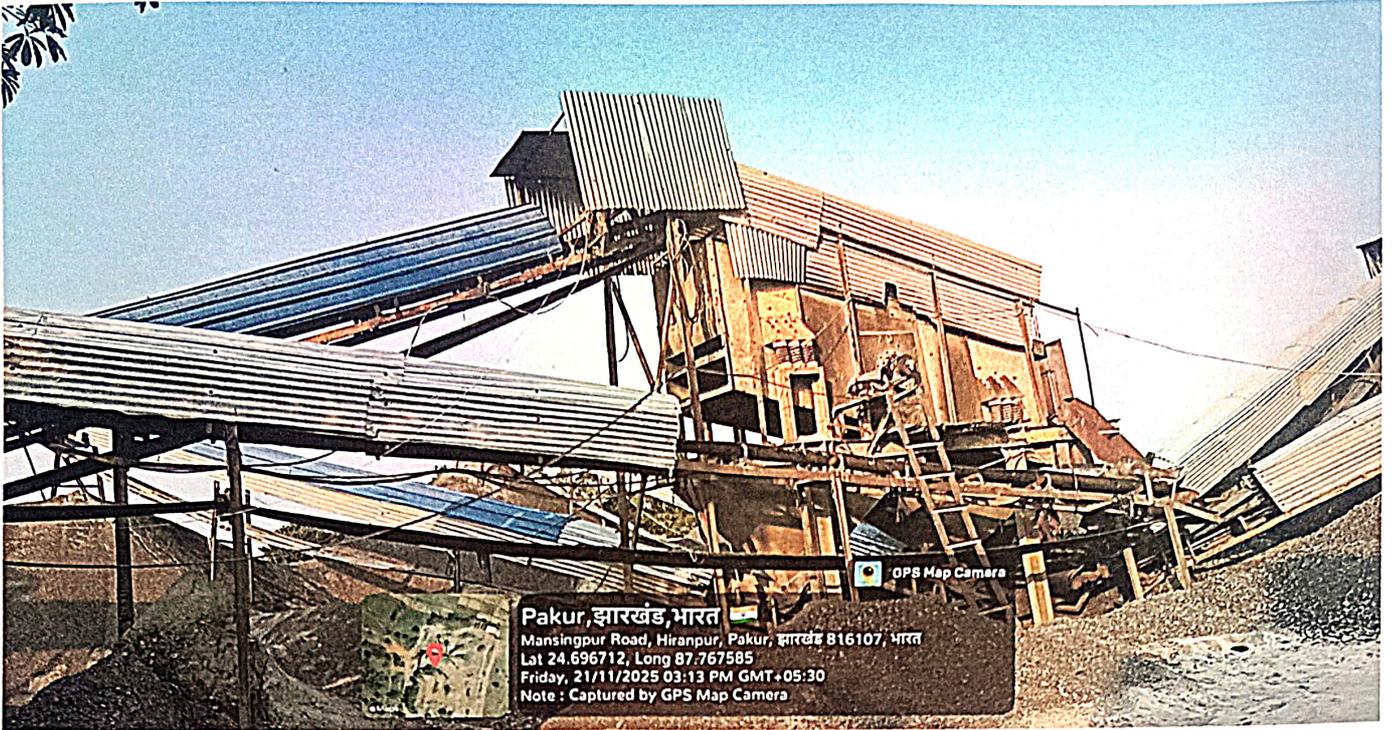
R-9

XS



M/S - Jay Guru Stone works





3A

